

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/925 /2010 - CU[DB]

Date 12/07/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S AVN BUILDTECH PVT. LTD.
R-10B, WINDSOR COURT PHASE-IV, GURGAON,
(HARYANA)
M/S AVN BUILDTECH PVT. LTD.

Appellant
Vs
Respondent

C.S.T. DELHI

I am directed to transmit herewith a certified copy of **Final order No.ST/275/ 2011 CU[DB]** dated 04.07.11
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent
C.S.T. DELHI
17-B, I.P. ESTATE, IAEA HOUSE,
NEW DELHI.
2. Adv. / Consult
MR.S. K. PAHWA
MARWAH & PAHWA, 45,
ARADHANA SECTOR 13, R. K. PURAM,
NEW DELHI-110066.
3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram,
New Delhi – 110 066.
Principal Bench, New Delhi**

**COURT NO. III
Service Tax Appeal No.925 of 2010 (DB)**

AVN Buildtech (P) Ltd.

Appellant

Versus

CST, Delhi

Respondent

Appearance

None - for the appellant.

Shri K.K.Jaiswal, SDR- for the respondent.

**CORAM : Hon'ble Shri S.S.Kang, Vice President
Hon'ble Shri Mathew John, Member (Technical)**

DATE OF HEARING / DECISION : 04/07/2011.

Final Order No. SP/275/11 Dated : 4.7.11

Per S.S.Kang:

When the case was called for hearing on behalf of the appellant, the Tribunal vide Stay Order dated 18.03.11 directed the appellant to deposit an amount of Rs.10,00,000/- (Rupees Ten lakh only) for hearing of the appeal. Appellant has not complied with the conditions of Stay Order. Hence the appeal is dismissed for non-compliance to the provisions of section 35(F) of the Central Excise Act.

(Order dictated in the open court.)

**(S.S.Kang)
Vice President)**

**(Mathew John)
Member (Technical)**

RK-I